

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 203
IB-410/ND/2020

IN THE MATTER OF:
Syndicate Bank

...PETITIONER

Vs.

M/s. Clarion Townships Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 19.07.2021
(Virtual Hearing)**

Coram:

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial creditor
For the Respondent/Corporate debtor**

**:Mr. Abhishek Naik, Advocate.
:Mr. Dhruv Mathur and Mr. Pranav
Agarwal, Advocates for corporate
debtor no.2**

For the Resolution Professional

**:Mr. Abhishek Anand and Mr.
Kunal Godhwani, Advocates for
RP of corporate debtor.**

ORDER

Heard the submissions made by the learned counsel for the financial creditor as well as learned counsel for the resolution professional of the corporate debtor no. 1 as well as counsel for the corporate debtor no.2. Counsel for the corporate debtor no. 2 and financial creditor may be in readiness for arguments on **4th of August, 2021.**


[Redacted signature]

**(Hemant Kumar Sarangi)
Member (T)**


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**(P.S.N. Prasad)
Member (J)**

(Anjula)